

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:108
ANSWERED ON:06.03.2007
REHABILITATION OF KASHMIRI FAMILIES
Tripathi Shri Chandramani

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total number of Kashmiri families displaced who left Jammu and Kashmir due to terrorism during each of the last three years;
- (b) whether the Government has taken any effective steps to create a safe environment for rehabilitation of the displaced families; and
- (c) if so, the details thereof ?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL)

(a)to(c) : A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA STARRED QUESTION NO.108 FOR REPLY ON 06.03.2007

- (a) No migration of Kashmiri families from Jammu and Kashmir has been reported during the last three years.
- (b) & (c) In order to thwart the designs of the terrorists to create a communal divide in the State, the Government have adopted a multi-pronged approach, to contain cross-border terrorism/infiltration in Jammu and Kashmir and improve the security environment in the State, which includes, inter-alia, strengthening of border management through multi-tiered and multi-modal deployment along International Border/Line of Control and near the possible infiltration routes, construction of border fencing, improved intelligence and operational Coordination for synergising intelligence flow to check infiltration and pro-active action against the terrorist within the State. The counter terrorism/infiltration efforts are reviewed periodically by the Government. The following measures have been taken to create safe environment for the rehabilitation of migrants in the Valley:-
 - (i) The State Government has provided security to minority pockets in J & K in the form of security pickets. These security pickets comprised personnel from JKP, IRP and CRPF and their strength depended upon the size of minority pockets.
 - (ii) The State Government have constituted an Apex Level Committee under the Chairmanship of Revenue, Relief and Rehabilitation Minister of the State to review the problem of the Kashmiri Migrants from time to time and to take appropriate action on the merits on each problem.
 - (iii) The Central Government has provided Rs. 10.00 crores to the State Government in December 2002 for the development of the shrines in Mattan and Kheer Bhavani into model clusters where the Kashmiri Migrants displaced from these places could be settled temporarily till such time they can repair their existing residential houses. The State Government have constructed 18 flats at Mattan and 100 one-roomed tenements at Kheer Bhavani besides carrying out repairs/renovation of shrines.
 - (iv) In order to facilitate the return of Kashmiri Migrants, Governments have approved construction of 200 flats on an experimental basis at Sheikhpura in Budgam at an estimated expenditure of Rs. 20.00 crores.
 - (v) An Inter-Ministerial team constituted in December 2004 to prepare a plan to rehabilitate Kashmiri Migrants has recommended various measures like construction of two- roomed tenements, creation of job opportunities, health-care and other facilities to improve the living conditions of the migrants which have been accepted for implementation. Accordingly, the State Governments have issued sanctioned on 26-09-2005 for construction of 5242 two-roomed tenements at Jammu at an expenditure of Rs. 185.00 crores and the construction work of 1024 sets has started at three sites in Jammu.
 - (vi) In order to preserve, protect and restrain the distress sale of migrants' properties left behind in the Valley, Government of Jammu and Kashmir have enacted 'The J&K Migrants Immovable Property (Preservation, Protection and Restraint of Distress Sales) Act, 1997' and 'J&K Migrants (Stay of Proceedings) Act, 1997'.